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Cr1.A.No. 185 OF 2000
ITEM NO.117

COURT NO.11

SEC -IIA

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 185 OF 2000@@
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Hasan Murtza

Appellant(s)

VERSUS

State of Haryana

Respondent(s)

(With office report)

DATE : 7-11-2001: This matter was called on for hearing today.@@
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CORAM:

HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s): Ms. Jyotsna Singh, Adv. for
Mr. J.D. Jain, Adv. (N.P.)

For Respondent(s): Mr. J.P. Dhanda, Adv.
Mr. K.P. Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

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.....L.....I.....T.....T.....T.....T.....T..J.
.SP2

Learned counsel for the appellant is reported to be
unwell and adjournment is sought on his behalf. Adjourned
as prayed. List again.

.SP1

(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar

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